

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI. 24

Regn. No. RA 72/92 in  
CCP 119/90 in  
OA 952/87

Date of decision: 06.03.1992.

Shri Chaman Singh

...Applicant

Vs.

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Y*
2. To be referred to the Reporters or not? *N*

JUDGMENT

(of the Bench delivered by Hon'ble Shri P.K. Kartha, Vice Chairman(J))

The petitioner in this RA is the original applicant in OA 952/87 and the petitioner in CCP 119/90. OA 952/87 was disposed of by judgment dated 9.8.1989 directing the respondents to consider the case of the petitioner for promotion on regular basis with effect from 20.3.1983. In case he was found suitable for promotion they were directed to promote him as Assistant Communication Officer on regular basis.

2. The respondents promoted the applicant to the grade of Assistant Communication Officer on regular basis with

effect from 31.12.1983. In view of this, the Tribunal found that there was no merit in CCP 119/90 and it was dismissed by judgment dated 08.03.1991.

3. The Tribunal had by its judgment dated 9.8.1989 had only directed the respondents to consider the case of the petitioner for promotion on regular basis with effect from 20.03.1983. It has been contended in the present RA that he should have been promoted with effect from 20.03.1983. The Tribunal had only directed the respondents to consider his promotion from the said date and not that he should be promoted from the said date. In view of this, we see no merit in the present RA and the same is dismissed.

*D.K. Chakravorty*  
(D.K. CHAKRAVORTY)  
MEMBER (A)  
06.03.1992

*P.K. Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
06.03.1992

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